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THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 7th of January, 2020
No.HC.XV.13/2019/08/RV. Shri Jayanta Kumar Saikia, Judicial Magistrate 1st Class (under suspension), Lakhimpur, North Lakhimpur, is allowed to draw subsistence allowance as admissible under the provisions of Rule 53 (1)(ii)(a) of the Fundamental Rules, with effect from 04.09.2019. He is also allowed to draw subsistence allowance as admissible under the provisions of Rule 53 (1)(ii)(a)(i) of the Fundamental Rules, with effect from 04.12.2019.

By Order

Sd/- M.K. Kalita
REGISTRAR (VIGILANCE)

Memo No. HC.XV.13/2019/ 08-A /RV., Dated 07.01.2020

Copy to :-

1. The L.R. & Commissioner Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6, for information with reference to High Court Memo. No.HC.XV.13/2019/127-38/RV., dated 04.09.2019.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information with reference to High Court Memo. No.HC.XV.13/2019/127-38/RV., dated 04.09.2019.
3. The District and Sessions Judge, Lakhimpur, North Lakhimpur, Pin. 787001, for information with reference to High Court Memo. No.HC.XV.13/2019/127-38/RV., dated 04.09.2019.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. Shri Jayanta Kumar Saikia, Judicial Magistrate 1st Class (under suspension), Lakhimpur, North Lakhimpur, Pin.787001 for information with reference to his letter dated 19.12.2019.
6. The Deputy Director, Assam Govt. Press, Bamunimaidan, Guwahati-21, for publication of the above Notification in the Assam Gazette.
7. The Treasury Officer, Lakhimpur, North Lakhimpur, Pin. 787001, for information and necessary action with reference to High Court Memo. No.HC.XV.13/2019/127-38/RV., dated 04.09.2019.
8. The System Analyst, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court.

REGISTRAR (VIGILANCE)

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